

dated the 23rd March, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Board for National Atlas and Geographic names for the term commencing from the date of notification in the Official Gazette, subject to the other provisions of the said Resolution."

The motion was adopted.

12.28 hrs.

**ORISSA DEMANDS FOR GRANTS,
1961-62—Contd.**

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Grants in respect of the State of Orissa for 1961-62. 1 hour and 20 minutes remain. Shri B. R. Bhagat may continue his speech.

12.29 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

The Deputy Minister of Finance (Shri B. R. Bhagat): Yesterday, when I rose to reply, I was asked to continue to-day as the House had to take up some other business. One of the points mentioned yesterady by Shri Panigrahi has been the subject-matter of a calling attention notice by him, *viz.*, the question of the discharge of 300 primary teachers. As the Education Minister has explained it and the hon. Member also seems satisfied, I need not refer to it in my reply.

A point was raised by the same hon. Member, which gave the impression as if all the money earmarked for the Plan is being eaten up by the non-plan expenditure and he gave the figure of Rs. 17 crores as the amount for the expenditure on police, jails, pay of officers, establishment, district administration, etc., out of the total plan outlay of Rs. 25 crores for the first year of the third Five Year Plan. It is true that these items which are popularly known as the non-plan items

account for this expenditure. But the hon. Member has made a mistake. It is not part of this Rs. 25 crores.

It is a part of the annual budget, which is about Rs. 93 crores. This Rs. 25 crores represents purely the development expenditure in the first year of the Third Five Year Plan, and it will be spent on such developmental purposes as irrigation, power, agriculture, co-operation, industries and education. So this is only a mis-conception and not a fact.

For the information of this hon. House I may say that the total percentage of expenditure on civil administration—on police, jails and other things—in that State is only 13 per cent to 14 per cent, and this in comparison with other States is not very high. So there is no extraordinary spurt in the non-plan expenditure under these heads.

Then he said about shortage of trained personnel and complained that the third medical college has not been started. It is a fact that there has been shortage of doctors and engineers in that State. But this is the general position of the entire country. Orissa is a little worse; that is true, I accept it, and more should be done there. But the shortage of trained personnel is there all over the country and the more our economy goes into momentum in a particular short period of time, the country is likely to feel this shortage more and more. But that apart, Orissa's case has to be considered. Orissa is one of the backward States, and even in the Third Five Year Plan it is the Government's policy that these depressed areas of the economy in the country have to be levelled up.

So far as his specific point about the medical college is concerned, the position is like this. This admission capacity in the SCB Medical College has been increased from 50 to 150. A also been established at Burla with an admission capacity of 100, and that will be completed by the second year of the Third Plan. It has been decided to

[Shri B. R. Bhagat.]

make provision for the third medical college in the Third Plan itself. It is expected that when the second medical college is completed—that will be done in a year or so—we will take up the third medical college, may be in the third or fourth year of the Third Plan.

Shri Chintamoni Panigrahi (Puri): Too late.

Shri B. R. Bhagat: It would not be too late. We are going through it. By the end of the Third Plan period, therefore, the total admission capacity of the three medical colleges will be 300. As present we are having negotiations with the neighbouring State of West Bengal for deputing 300 doctors to the State of Orissa to fill up the gap in a short period of time. We recognise that the shortage there is acute, and we are trying to augment it both by bringing doctors from outside and increasing training facilities and education on medicine in the State as rapidly as can be done.

The hon. Member said something about the affairs of Utkal University. It is true that there has been some dislocation in the conduct of examination of the university. But, as the House is aware, the University is a corporate body and it is not directly under the day to day control of the Government. But the matter has since been brought to the notice of Government and action is being taken to set right these difficulties.

He complained about the working of the Bharat Sevak Samaj. I am not in a position to say anything about specific issues, whether somebody is the President and his son is the Secretary in a particular branch in Orissa. Sitting in Delhi, I cannot say anything about that. I can only say that I will bring all these matters which he has raised in connection with Bharat Sevak Samaj to the notice of the central authorities of the Bharat Sevak Samaj. But I want to

clarify here one mis-conception that has arisen in his mind, that the accounts of Bharat Sevak Samaj are not audited. It is not true. The Bharat Sevak Samaj have their own internal auditors. In addition to that, whatever projects they undertake, whether it is camps or irrigational projects or educational projects, the accounts in respect of the money that is advanced to it in respect of those projects are strictly audited by the departmental auditors and others under the provision of auditing in that department.

Shri Chintamoni Panigrahi: Has the Government received any such audit report for 1960-61?

Shri B. R. Bhagat: I do not have that information. I do not know. So far as the Bharat Sevak Samaj is concerned, it is a private body, a non-official body. I shall bring these points to the notice of the central authority of the Bharat Sevak Samaj.

He said something about the village police. No supplementary demand was taken for improving the pay scales of village police in the last session. During the current year there is a provision of Rs. 27 lakhs in the Budget towards pay of village police at the rate of Rs. 15 each per month. These chowkidars were getting pay at varying rates in different parts of the State and in ex-State areas they were holding jagir lands. The question has been regularised and the village chowkidars are being paid at the rate of Rs. 15 per month.,

Shri Chintamoni Panigrahi: After this provision of Rs. 27 lakhs, what will be the uniform rate of increased salary for the chowkidars?

Shri B. R. Bhagat: There would not any uniform rate, because their pay was different in different areas. Then, there were ex-State areas. Therefore, there would not be any uniform rate, but the scale has been made uniform.

Shri B. K. Gaikwad (Nasik): These inferior servants who are appointed on Rs. 15, are they whole-time or part-time servants? If they are whole-time servants, how is it that they are paid only Rs. 15?

Shri B. R. Bhagat: These chowkidars live in their houses. In addition to this they do other works. They cannot be described as strictly whole-time chowkidars. Chowkidars are nowhere whole-time servants.

Shri B. C. Mullick (Kendrapara-Reserved-Sch. Castes): They work whole-time there.

Shri B. R. Bhagat: But they stay in their houses. The conditions of service are different. Even in post offices . . .

Shri B. K. Gaikwad: What part of the day are they called for work? My information is that they are called for the whole day to discharge their duty in the village.

Mr. Deputy-Speaker: Any part of the day might be called, and they can do their own work when they are not called.

Shri B. R. Bhagat: Sir, I think I should be allowed to continue. If there are any questions I will answer them at the end. Even in respect of the extra departmental village postmen who work in the villages, their pay scale is much less than the pay scale which ordinary postmen get in the town. That is because the conditions of service are different. They can live in their own houses, work in the village and attend to their other personal work also. So in the matter of pay fixation all these considerations are taken into account. If the hon. Member means that they should be made full-time workers and their salaries should be raised, well, that

can be considered separately when the economy of the country, when the wealth of the country rises and a higher pay scale given. But that will take some time.

He raised the question of mofussil hospitals and dispensaries. He said that while there is a provision of Rs. 56 lacs towards pay of officers, allowances and contingencies, there is only a provision of about Rs. 7000—Rs. 6,900 to be exact—for medicines and clinicals. It is not correct. The sum of Rs. 56 lakhs as indicated by the hon. Member includes Rs. 27 lakhs only as pay and allowances of the staff and the rest for medicines, instruments, equipments, diet etc. For medicines alone the provision is about Rs. 16 lakhs, and not Rs. 6,900.

Similarly, he referred to the Public Funds Utilisation Enquiry Committee. He said that the report has been shelved. This is not a fact. It is not a fact that Government have not implemented the recommendations of the Public Funds Utilisation Enquiry Committee. The Committee reported in respect of 838 projects. Enquiries have been completed and action taken in 402. Action is being taken against 54 gazetted officers and 75 non-gazetted officers. The report of the Committee cannot be published as it contains certain allegations which are to be examined by Government and after examination whenever there is any case against the person concerned he is being proceeded against. It was not proper to publish the report particularly as it contains allegations which are not verified. The officer has to be given time. He has to give his explanations, and it is only after all this that action is taken. Only at that stage you can consider the question of publication. It is not true to say that Government have not taken action. Government have taken action and they are vigorously proceeding in the matter.

Shri Chintamoni Panigrahi: When are they going to publish it?

Mr. Deputy-Speaker: When all these things are over.

Shri B. R. Bhagat: It is not our intention to hide it. But when allegations have been made against some officers, until they are charge-sheeted, their replies have been received and a personal hearing has been given to them, it would not be proper to publish it at this stage. When action has been taken against those who have been found guilty, certainly we can publish it. There is no difficulty.

Then he made a complaint there is top heavy administration in the Board of Revenue in Orissa. In the Board of Revenue there is only one member now as against three members previously. So, I do not know how it can be called more top-heavy than what it was before. Now further work has been proposed by the Land Reforms Committee under the Land Reforms Act. No additional member has been given. A special officer is working on this. The Member, Board of Revenue, is supervising the normal settlement work. As usual, there is the Director of Land Records who works under the Board of Revenue. There is an Excise Commissioner separately as usual. The Board of Revenue is no dealing with zamindari abolition. Rs. 6 crores has to be paid as compensation to zamindars and intermediaries. The work allotted to the Board of Revenue is on the increase. Also, the strength of staff at the top level has come down. So, at least in this case, the charge of top-heavy administration is not borne out by facts.

Then he referred to the affairs of the Cuttack Medical College. This is being looked into. Auditors have been deputed to audit the accounts and the affairs of the hospital are under examination.

Then, about the Grow More Food Schemes, he said that the Government of India have written off the loans that are to be realised from the Kisans. Similarly, in another context, he said

that the loans granted for irrigation projects have also been written off. The Government of India have done no such thing and they are not going to do any such thing. In respect of river valley scheme loans also, we have not written them off. The Grow More Food scheme loans also have not been written off. Certainly, the loans will be realised by the State Government if they want to pay back, and they will certainly pay back.

Shri Chintamoni Panigrahi: After 13 years?

Mr. Deputy-Speaker: There is no bar.

Shri B. R. Bhagat: There is no difficulty in that. If they have not paid so far, they will pay later on. Sometimes, because of drought or difficult conditions of some areas, there may be postponement or moratorium in payment. But that does not mean that because a number of years have elapsed, so the loans have to be written off. They have to be paid to us by the State Government and certainly they will have to realise them if they want to pay us back. Otherwise, they will become bankrupt and they will not be able to go on.

Shri Chintamoni Panigrahi: How much did you advance?

Shri B. R. Bhagat: You cannot expect me to have this information at my finger tips.

A reference was made to the emoluments of primary school teachers. The Government of India have laid down the minimum emoluments for untrained primary school teachers and trained primary school teachers. The matter is under examination by the State Primary Education Committee. The non-government primary school teachers in the State, who are already in service and who will be appointed during the Third Plan will be benefited under this scheme.

Then there is a point about the failure to effect improvement in the salaries of village watchmen. On that I have stated that their salary is Rs. 15. I think these were some of the points which I wanted to answer.

Mr. Deputy-Speaker: Is there any insistence for any particular cut motion?

Shri Chintamoni Panigrahi: I have moved 44 cut motions.

Mr. Deputy-Speaker: Shall I put all of them together?

Shri Chintamoni Panigrahi: Excepting cut motion No. 24, on which I would like to press for a division, all the other cut motions may be put together.

Mr. Deputy-Speaker: Does he want a voice vote?

Shri Chintamoni Panigrahi: I want to insist on a division.

Mr. Deputy-Speaker: All right. I will now put cut motion Nos. 1 to 23 and 25 to 44 to the vote of the House.

The cut motions were put and negatived.

Division No.2]

AYES

Braj Raj Singh, Shri
Chandramani Kal, Shri
Dasaratha Deb, Shri
Gaikwad, Shri B.K.
Ghoshal, Shri Aurobindo
Gupta, Shri Indrajit

Gupta Shri Sadhan
Jadhav, Shri Yadav Narayan
Kar, Shri Prabhat
Mahagaonkar, Shri
Menon, Shri Narayananakutty
Mullick, Shri B. C.

Nayar, Shri V. P.
Panigrahi, Shri Chintamoni
Parvathi Krishnan, Shrimati
Reddy, Shri Narappa
Siva Raj, Shri
Tangmani, Shri

NOES

Alva, Shri Joachim
Arumugam, Shri R.S.
Asthana, Shri Lila Dhar
Babunath Singh, Shri
Balmiki, Shri
Bhagat, Shri B.R.
Bhakt Darshan, Shri
Bhatkar, Shri
Bhattacharya, Shri C.K.
Birbal Ringh, Shri
Bist, Shri J.B.S.
Brahm Prakash, Ch.
Brajeshwar Prasad Shri
Chandak, Shri
Chandra Shankar, Shri
Chettiar, Shri Ramanathan

Chuni Lal, Shri
Damani, Shri
Das, Dr. M. M.
Dasappa, Shri
Dinesh Singh, Shri
Dube, Shri Mulchand
Ering, Shri D.
Ghosh, Shri N.R.
Guha, Shri A.C.
Gupta, Shri Ram Krishan
Hajarnavis, Shri
Heda, Shri
Jain, Shri A.P.
Jhunjhunwala, Shri
Joshi, Shri A. C.

Joshi, Shrimati Subhadra
Jyotishi, Pandit J.P.
Kasiram, Shri V.
Keskar, Dr.
Khadilkar, Shri
Khadiwala, Shri
Khan, Shri Sadath Ali
Kistaiya, Shri
Krishna, Shri M.R.
Krishna Chandra, Shri
Lasker, Shri N.C.
Laxmi Bai, Shrimati
Malhotra, Shri Inder J.
Malviya, Shri Motilal
Masuriya Din, Shri

12:47 hrs.

[**MR. SPEAKER in the Chair**]

Mr. Speaker: The question is:

"That the Demand under the head Land Revenue be reduced by Rs. 100 (Failure to fix rent on the rent free-lands of the ex-Rulers and their relations)".

The Lok Sabha divided.

Shri B. R. Bhagat: I could not record my vote. It may be added to the number of 'Noes'.

Mr. Speaker: The result of the division, as indicated on the board, is: 'Ayes' 18, 'Noes' 105. So, 105 plus 1.

सुश्री मणिबेन पटेल (आनन्द) : मैंने गती से नो की जगह यस कर दिया था।

Shri Dasaratha Deb (Tripura): I could not record my vote. My vote is for the 'Ayes'.

Shri Heda (Nizamabad): I have recorded by vote rightly, but instead of doing it from my seat, which is No. 362, I have done it from No. 361.

Mr. Speaker: That correction will be made.

12:51 hrs.

Matin, Qazi
Mehta, Shri J.R.
Mehta, Shrimati Krishna
Melkote, Dr.
Mishra, Shri Bibhuti
Mishra, Shri R.R.
Morarka, Shri
Murm, Shri Paika
Murty, Shri M. S.
Muthukrishnan, Shri
Narayanasamy, Shri R.
Nathwani, Shri
Nehru, Shrimati Uma
Pandey, Shri K.N.
Patel, Sushri Maniben
Patel, Shri N.N.
Patel, Shri P.R.
Patel, Shri Rajeshwar
Patil, Shri S.K.
Pattabhi Raman, Shri R. C.
Radha Raman, Shri

Raghubir Sahai, Shri
Raghunath Singh, Shri
Ram Saran, Shri
Ram Shankar Lal, Shri
Ramakrishnan, Shri P.R.
Ramaswamy, Shri K.S.
Rampure, Shri M.
Rane, Shri
Rao, Shri Jaganatha
Rao, Shri Thirumala
Raut, Shri Bhola
Roy, Shri Bishwanath
Sahu, Shri Rameshwar
Samanta, Shri S.C.
Samantinhar, Dr.
Shankaraiya, Shri
Shastri, Shri Lal Bahadur
Shastri, Swami Ramanand
Shivananjappa, Shri
Shree Narayan Das, Shri

Singh, Shri D.N.
Singh, Shri D.P.
Singh, Shri M.N.
Sinha, Shri Jhulan
Siva, Dr. Gangadhar
Subbarayan, Dr. P.
Subramanyam, Shri T.
Sugandhi, Shri
Sumat Prasad, Shri
Swami, Shri V. N.
Swaran Singh, Sardar
Thakore, Shri M.B.
Thomas, Shri A.M.
Tiwari, Pandit Babu Lal
Tiwari, Pandit D.N.
Tyagi, Shri
Uike, Shri
Upadhy a Shiva Datt
Varma, Shri B.B.
Wilson, Shri J.N

Mr. Speaker: The result of the division is:

'Ayes' 18.
'Noes' : 107.

Shri Tyagi (Dehra Dun): I beg your pardon, Sir. One has to be deducted from the 'Ayes', because Sushri Maniben Patel has voted wrongly for the 'Ayes'. And you should add her vote to the 'Noes'.

Mr. Speaker: But there is one 'Aye' here, Shri Dasaratha Deb's. So, one 'Aye' and one 'No' have cancelled each other. I always cherish very much the advice given to me by Shri Tyagi.

An Hon. Member: He is always wrong.

Shri Thirumala Rao (Kakinada): There is a difference in the number, Sir. You cannot cancel each other. On each side one number has increased. That is what Shri Tyagi has said.

Shri Prabhat Kar (Hooghly): He is again arithmetically wrong.

Mr. Speaker: From the number of 'Ayes' one was deducted on account of Sushri Maniben Patel's wrong vote, and I added that number (being her vote) to the 'Noes'. But at the same time I added one to the number of 'Ayes' being the vote of Shri Dasa-

ratha Deb which he has not cast at all. Therefore, the 'Ayes' remain as 18. So far as the 'Noes' are concerned, with the addition of the votes of Shri B. R. Bhagat and Sushri Maniben Patel, it comes to 107. So the cut motion is lost.

The motion was negatived.

Mr. Speaker I think all the other Cut Motions have been disposed of

The question is:

"That the respective sums not exceeding the amounts shown in the fourth column of the Order Paper be granted to the President, out of the Consolidated Fund of the State of Orissa, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1962, in respect of the following Demands entered in the second column thereof:

Demands Nos. 1 to 51, 53, 54, 55, 57, 58 and 60."

The motion was adopted.

Mr. Speaker: We will now proceed with Legislative Business.